125

Department of Company Affairs or the

Company Law Board with the company

or the Department of Textiles.

- (c) The company was advised by the Regional Director Kanpur on 14th April, 1982 to immediately amend its Articles of Association after obtaining his approval under section 25(8) (and not section 75 ibid) of the Companies Act so as to bring them in conformity with the provisions of tht Companies Act. The response from the company is awaited.

Articles of Association of Apparels . - Export Promotion Council

615 SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government are aware that through Articles 44 and 46 of the Articles of Association of Apparels Export Promotion Council, a company limited by Guarantee, the entire body of member-ship is divided into 4 zones, and a fixed number of seats on Executive Committee are allotted to each zone not on the basis of total number of members from that Zone but arbitrarily and the voting is done zonewise so that a member cannot vote for all the 27 seats on the Executive Committee; and
- (b) whether it is a fact that under these Articles the voting rights of its -members are abridged and if so, what -steps Government propose to take to set it right or to give adequate and just

representation on the Executive Committee for each zone according to membership strength from that zone?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) In terms of Article 44 of Articles of Association of this company, its Executive Committee cosists of 34 members of which 9 members each are to be elected from Western and Northern regions and 6 and 3 members respectively from Southern and Eastern regions and the remaining are to be the nominated members. Articles 46 of the Articles of Associa_= tion of the company further provides that electoral colleges of different zones shall alone elect the representatives of the respective zone. Article 47 of the Articles of Association provides that the proportion of members for their representatives on the Executive Committee elected from different regions could be changed by the general meeting of the Council if the development of other region necessitates the change.

(b) There is no provision in the Companies Act prohibiting the Articles of any company to have representation of its members on regional or zonal basis.

100

Demands of the Purvi Pakistan Sharnarthi Samiti, Darbhanga Colony, Allahabad

616. SHRI KALRAJ MISHRA:

SHRI LAKHAN SINGH:

Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) whether Government's attention has been drawn to the grievances and demands of the Purvi Pakistan Sharnarthi, Samiti, Darbhanga Colony, Allahabad; if so what are the details in this regard;
- (b) what is the area of land and its rate at which it has been allotted to each refugee family there since they were transferred to Allahabad in 1954-55; and

50725E:

128

(c) what is the amount of loan advanced to such families for constructing houses and the terms thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHA-BILITATION (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir. The Samiti has demanded that each displaced person family may be allotted 200 sq. yards of land within the compound of Darbhanga Castle at the rate of Rs. 5/per sq. yard with an interest free loan of Rs. 5000/- for construction or they may be provided with built-up accommodation, the cost of which may be recovered in easy instalments spread over a period of 40 years.

(b) and (c) These families were employed in the Government Press at Allahabad and were accommodated in the Darbhanga Castle building long back by the Government of U.P. As such they are deemed to have been rehabilitated. The building and the building and the land attached thereto is owned by the Industries Department of U.P. The request of the Samiti has been forwarded to the State Government for their consideration.

A FOREST CONTRACTOR CONTRACT Auction of Government Staff cars by DGS and D

617. DR. (SHRIMATI) NAJMA HEP-TULLA:

> SHRI NANDKISHORE BHATT:

Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) the number of Government Staff cars auctioned by the Directorate General of Supplies and during the last six months;
- (b) the average price realised for one Hindustan/Premier Staff car; and
- (c) whether Government have considered the profitability of selling condemned Staff cars through tenders as against through public auctions where

mostly professional bidders crowd out genuine buyers and if so what is Government's decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHA-BILITATION (SHRI BUTA SINGH): (a) Thirty (Twenty eight Ambassador and Two Dodge cars).

- (b) No Premier Staff Car was sold. The average price realised for Hindustan Staff Car is Rs. 18,258/-:
- (c) No Sir, common use items genefally fetch more competitive price in public auctions due to wider participation individual buyers and users.

Rehabilitation of Refugees from Erstwhile East Pakistan (Bangladesh)

618. SHRI AJIT KUMAR SHARMA: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) the details of the commitment of the Central Government and the Government of Assam to register and rehabilitate refugees from the erstwhile East Pakistan, now Bangladesh as per partition obligations;
- (b) the number of refugees registered and rehabilitated in Assam (i) from 1947 to 1965, (ii) from 1965 to 1971. and (iii) 1971 uptodate; and
- (c) the area of land allotted to the registered refugees in Assam (i) between 1950 and 1960, (ii) between 1961 and 1970, and (iii) between 1971 and 1981?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHA-BILITATION (SHRI GIRIDHAR GOMANGO): (a) Since partition refugees/migrants from erstwhile East Pakistan had been coming to India in varying numbers. The Government made appropriate arrangements for their registration and rehabilitation. Proviso to Section 2 of the immigrants (Expulsion from Assam) Act. 1950, gives protection from expulsion to persons who on account of civil disturbances or the fear of such disturbances left Pakistan.